

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2482  
TO BE ANSWERED ON 08.07.2019**

**PAYMENT TO CONTRACT LABOURERS**

**2482. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the factory and contract labourers get the payment under the Payment of Wages Act, 1936 through cheque;**
- (b) if so, whether the contract labourers working at thermal power station, Chandrapur, Maharashtra are being paid through cheques;**
- (c) if not, the reasons therefor; and**
- (d) the action taken on the complaints received in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a):** The Payment of Wages Act, 1936 has been amended by Payment of Wages (Amendment) Act, 2017 (effective from 28.12.2016) to enable the employers to pay wages to their employees by (a) cash or (b) cheque or (c) crediting to their bank account. The amendment in the Act also enables the appropriate Government to specify the industrial or other establishment, by notification in the Official Gazette, which shall pay to every person employed in such industrial or other establishment, the wages only by cheque or by crediting in his bank account.

Provision for making of payment only by cheque or by crediting in bank account of an employee, in respect of industrial or other establishment in the Central Sphere has been notified on 26.04.2017.

**(b) to (d):** As per information received from the Government of Maharashtra, contract labourers are paid through cheques at thermal power station, Chandrapur, Maharashtra. Chandrapur Labour Officers took regular inspection to ensure that salaries are given to labourers by cheque.

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